

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The Industrial Finance Corporation of India (IFCI) has reported that there is only one case filed by it against the All India Industrial Finance Corporation Employees Association (AIIFCEA) which is pending in the High Court of Delhi. The High Court has granted an injunction in the case. Some members of AIIFCEA allegedly committed a breach of the court injunction against which IFCI has filed an application for Contempt of Court. This application is also pending.

In addition, AIIFCEA has filed five cases against IFCI. Of these, two cases are pending in the Delhi High Court and one each in the Supreme Court, Allahabad High Court and Central Government Industrial Tribunal, New Delhi.

(b) The total legal expenses incurred by IFCI, in the cases filed by it against AIIFCEA, during the last three years are Rs. 14,268.25. The legal expenses incurred by IFCI in the cases filed by AIIFCEA are Rs. 1,36,876.

Poaching in Indian Waters

9639. DR. RAJAGOPALAN SRIDHARAN: Will the Minister of DEFENCE be pleased to state:

(a) whether poaching in the Indian waters are on the increase in recent times;

(b) whether the Regional Eastern Command for coast guards has given any information to the Government in this regard;

(c) if so, the details thereof; and

(d) the steps being taken to meet the situation?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (c). Incidents of

poaching by foreign fishing trawlers in the Indian EEZ are invariably reported by the respective regional headquarters to the coast Guard Headquarters and, thereafter, to the Ministry of Defence, on a regular basis. While there have been a number of apprehensions during 1992 of vessels found poaching in the Indian EEZ by the Coast Guard, it is not possible to say whether this indicates an inverse in poaching activities.

(d) Coast Guard ships and aircraft maintain a constant vigil in the Indian Exclusive Economic Zone, especially in the areas prone to poaching by foreign fishing vessels, to deter poaching activities.

Construction of Bridges on N. H. No. 49

9640. SHRI P. C. THOMAS: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the bridge proposed to be constructed on National Highway No. 49 particularly on Cochin to Muvattupuzha and Muvattupuzha to Neriamangalam stretch during the current year;

(b) the present stage of these projects; and

(c) the steps taken to widen this portion of National Highway?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). There is no proposal for construction of any bridge on National Highway No. 49 during Annual Plan 1992-93.

(c) In order to improve this National Highway in a phased manner, Survey and investigation is being carried out. A sum of Rs. 200 lacs has also been provided in the Annual Plan 1992-93 for widening and im-